

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 107**  
**(IB)-1626(PB)/2019**

**IN THE MATTER OF:**

L & T Housing Finance Ltd.  
v.

.... Applicant/petitioner

Cosmopolitan Technofab Textiles Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 23.08.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Abhay Pratap Singh, Adv.


For the Respondent

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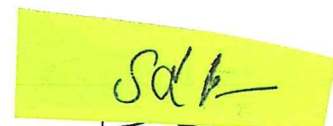
**ORDER**

Ld. Counsel for the respondents states that the reply has been filed and objections have been removed but as per the registry the same is still under objection. Let the appropriate steps be taken to bring the reply on record.

List for arguments on 05.09.2019.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**